

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-1345(PB)/2018

IN THE MATTER OF:

Mr.s Alka Jain & Anr.

.... Applicant/petitioner

Vs.

Unitech Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Atul Agarwal, Mr. Vineet Singla, Advs.

For the Respondent(s):

ORDER

Hon'ble Supreme Court is seized of the matter and various orders have been passed restraining all authorities to take any coercive steps. It would include the jurisdiction of the Adjudicating Authority-NCLT under the Insolvency and Bankruptcy Code. The parties may seek clarification from the Hon'ble Supreme Court. The matter is adjourned *sine die*.

List along with (IB)-157(PB)/2018.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)